

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**38, MG Marg Civil Lines, Old Red Building, Allahabad-211001**  
**Regional Branch, Allahabad**

Dated: 26/07/2016

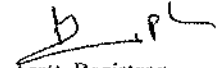
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/70503-70507/2016-CU[DB] dated 08/07/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(S) of the Finance Act, 1994 relating to Service Tax Act, 1994.

  
 Asstt. Registrar

| Application | Appeal                               | Name and Address of Appellant                                                                                        |
|-------------|--------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1           | ST/MISC/50850/2016 ST/1566-1570/2010 | CCE MEERUT<br>EXCISE CHOWK.OPPOSITE<br>CHOUDHARY CHARAN SINGH<br>UNIVERSITY MANGAL PANDAY<br>NAGAR, MEERUT - 250005. |
|             |                                      | Name and Address of Respondent                                                                                       |
| 2           |                                      | YOUNG BROTHERS TRANSPORTER<br>& CONTRACTOR,<br>BY PASS ROAD, GUMANIWALA,<br>RISHIKESH (UTTRAKHAND),,                 |
| 3           |                                      | GARIB SHAH & CO.<br>NEAR HANUMAN MANDIR,<br>GUMANIWALA, RISHIKESH<br>(UTTRAKHAND),,                                  |
| 4           |                                      | RAHUL & COMPANY,<br>BY-PASS ROAD,<br>GUMANIWALA, RISHIKESH<br>(UTTRAKHAND),,                                         |
| 5           |                                      | KRISHNA & COMPANY,<br>BY-PASS SHYAMPUR, HARDWAR-<br>RISHIKESH ROAD, GUMANIWALA,<br>RISHIKESH (UTTRAKHAND),,          |

RAGHUBANSH & COMPANY,  
GUMANIWALA, NEAR  
HANUMAN MANDIR,  
P.O.VIRBHADRA RISHIKESH  
(UTTRAKHAND),,

Other Appellants and Respondents as per Annexure

Copy To

Advocate(s) / Consultant(s):

7 Bar Association, CESTAT, Allahabad

8 Director Publications, Customs, Excise. I.P. Estate, Delhi

9 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

10 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

11 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

12 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

13 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

14 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

15 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

16 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

17 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD  
Ground,Near Karkardooma Court,Delhi-110032

18 C.D.R.      19 Office Copy      20 ~~Guard~~ File



Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
REGIONAL BENCH : ALLAHABAD  
COURT No. I**

ST/Misc/50850/2016  
APPEAL No.ST/1566-1570/2010-CU[DB]

(Arising out of Order-in-Appeal No. 122-135-CE/MRT-I/2010-11 dated 29/07/2010 passed by Commissioner of Central Excise & Customs (Appeals), Meerut-I)

For approval and signature:

**Hon'ble Mr. Anil Choudhary, Member (Judicial)**  
and

**Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)**

|    |                                                                                                                                      |      |
|----|--------------------------------------------------------------------------------------------------------------------------------------|------|
| 1. | Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?         | No   |
| 2. | Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | Yes  |
| 3. | Whether their Lordships wish to see the fair copy of the order?                                                                      | Seen |
| 4. | Whether order is to be circulated to the Department Authorities?                                                                     | Yes  |

**Commissioner of Central Excise & S.T., Meerut-I**

**Appellant**

**Vs.**

**Rahul & Company,**

**Krishna & Company,**

**Garib Shah & Co.,**

**Raghubansh & Co.,**

**Young Brothers Transporter & Contractor**

**Respondent**

Appearance:

Shri Pawan Kumar Singh, Supdt (AR)

None,

for Appellant  
for Respondent

**CORAM:****Hon'ble Mr. Anil Choudhary, Member (Judicial)****Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)**

Date of Hearing : 08/07/2016  
 Date of Decision : 08/07/2016

Final ORDER NO. 70503-70507/2016

**Per: Anil Choudhary**

Heard the learned A.R. for Revenue. Appeals are disposed off as withdrawn under the litigation policy, as prayed in Miscellaneous Application No. ST/Misc/50850/2016, without entering into merits of the case.

(Dictated in Court)

*(Signature)*  
**(ANIL G. SHAKKARWAR)**  
**MEMBER (TECHNICAL)**

*(Signature)*  
**(ANIL CHOUDHARY)**  
**MEMBER (JUDICIAL)**

akp

प्रमाणित प्रति / Certified True Copy

*(Signature)*  
 सहायक रजिस्ट्रार / Asstt. Registrar  
 सीमाशुल्क, उत्पादशुल्क एवं सेवा कर  
 अपील अधिकरण / (C.E.S.T.A.T.)  
 38, एम. जी. मार्ग, अलाहाबाद-211001  
 38, M. G. MARG, ALLAHABAD-211001